

(2024) 01 KL CK 0063
In the High Court Of Kerala
Case No : Bail Application No. 10364 Of 2023

Baiju.S.R

APPELLANT

Vs

State Of Kerala

RESPONDENT

Date of Decision : 10-01-2024

Acts Referred:

Indian Penal Code, 1860 — Section 143, 147, 148, 149, 323, 324, 341, 509

Citation : (2024) 01 KL CK 0063

Hon'ble Judges : P.Somarajan, J

Bench : Single Bench

Advocate : G.P.Shinod, Ajit G Anjarlekar, Atul Mathews, Govind Padmanaabhan, Gayathri S.B., Sangeetharaj N.R

Final Decision : Allowed

Judgement

P.Somarajan, J

1. Earlier this court on 11.12.2023 passed an interim order directing the petitioners to surrender before the police with a rider that in the event of arrest, they shall be released on bail on executing a bond for Rs.50,000/-along with two solvent sureties and the order shall be in force for a period of four weeks. That period is already over.

2. This is an application for anticipatory bail. No serious injuries were reported, though the allegation is pertaining to the offence punishable under Sections 143, 147, 148, 149, 323, 324, 341 and 509 IPC. As such, there will be a further direction that the petitioners shall surrender before the concerned Magistrate within two weeks from today. On such surrender, they shall be released on bail on executing a bond for Rs.20,000/- (Rupees twenty thousand only) with two solvent sureties each for the like sum to the satisfaction of the learned Magistrate. The grant of bail will be subject to the following conditions:

(i) The petitioners shall appear before the investigating officer as and when required.

(ii) They shall not leave the jurisdiction of the trial court without permission.

(iii) They shall not meddle with the investigation in any manner directly or indirectly.

(iv) They shall not induce any of the witnesses involved in the crime.

Bail application will stand allowed accordingly.